

(OPEN COURT)

(5)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 10<sup>th</sup> day of July, 2007.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. K.S. MENON, MEMBER- A.**

**ORIGINAL APPLICATION NO. 1407 OF 2006**

Hemant Kumar Singh, a/a 42 years,  
Physical Education Teacher, S/o Sri D.N. Singh,  
R/o Campus of Jawahar Navoday Vidyalaya,  
Maharajganj.

.....Applicant.

**VE R S U S**

1. Union of India through M/o Muman Resource and Development, New Delhi.
2. Deputy Commissioner, Regional Office, Navodaya Vidyalaya Samiti, Lucknow.
3. The Principal, Jawahar Navoday Vidyalaya, Maharajganj.
4. The Principal, Jawahar Navoday Vidyalaya, Mahoba.

.....Respondents

Present for the Applicant: Sri D.D. Gupta  
Present for the Respondents : Sri

**ORDER**

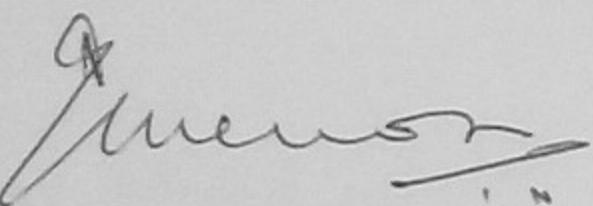
**BY HON'BLE MR. ASHOK S. KARAMADI, JM**

The grievance of the applicant is that even though he was placed under suspension by the respondent, the suspension allowances paid to the applicant is not in accordance with rules. Subsequently he made representation to the respondents requesting to grant of salary of the

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same, which he is entitled in accordance with law during the period of suspension as he was paid half salary during the suspension period since 17.01.2006 to 20.04.2006. He made subsequent representations dated 06.05.2006, 27.10.2006 and 03.11.2006. Inspite of representations made to the respondents, the grievance of the applicant was not considered and, therefore, he has filed the instant O.A seeking direction to the respondents for consideration of his representation.

2. Having heard the submissions made by the learned counsel for the applicant, we think it just and proper to dispose of the O.A with direction to the competent authority of the respondents' department to consider the representations of the applicant dated 27.10.2006 and 03.11.2006 and pass appropriate orders in accordance with law. ~~as far as~~  
~~discharge of justice~~ The respondents are directed to complete the exercise within a period of three months from the date of copy of this order. Accordingly the O.A is disposed of with no order as to costs.



(K. S. MENON)  
MEMBER- A



(ASHOK S. KARAMADI)  
MEMBER- J.

/Anand/